NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.83/(MAH)/2014 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.10.2016

NAME OF THE PARTIES: Mr. Bipinchandra Gandhi

V/s. M/s. Bridge Infomatics Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

NAME

S. No.

DESIGNATION

<u>SIGNATURE</u>

1-JAMUYI YATA

Practisary
Cornfray
Secretary
ForRespondent

C.P. No. 83/397-398/MB/CLB/2014

- From the side of the Respondent Ld. Practising Company Secretary Mr. Ajay Kumar 1. appeared and informed that Sur-Rejoinder has already been filed and the pleadings are completed. However, from the side of the Petitioner an Application for adjournment is filed on medical ground of the Ld. Representative.
- 2. Under the circumstances, four weeks' time as requested is granted.
- C.P. No. 83/2014 is adjourned for 8th December, 2016. 3.
- The Ld. Representative appearing for the Respondent is asked to communicate the 4. next date of hearing to the other side.

sd/-

Shri M.K. Shrawat Member (Judicial)

Dated: 24.10.2016